

(b) if so, what steps are proposed to be taken by Government to ensure that the labour laws are implemented by the managements /

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) There have been occasional complaints regarding non-implementation of labour laws.

(b) The Central and the State Governments are the appropriate Governments for implementation of labour laws in their respective spheres. In case of establishments where the Central Government is the appropriate Government, the implementation of labour laws is ensured by the Central Industrial Relations Machinery (CIRM) and other enforcement machineries. Guidelines have been laid down for regular inspections of the establishments tailing in the Central sphere by officers of the CIRM. Crash programmes are launched by the CIRM to ensure implementation of labour laws. In so far as establishments falling in the State sphere are concerned, instructions are issued to the State Governments from time to time, emphasising the need to secure proper implementation of the labour laws. In addition, the penalty provisions of the various labour laws are reviewed from time to time to make the penalties more stringent.

Construction of Fishing Harbour at Paradeep

@1115. SHRIMATI MIRA DAS: Will the Minister of AGRICULTURE be pleased to state .

(a) whether Government propose to construct Fishing Harbour at Paradeep;

(b) if so, by when the construction would begin; and

(c) what would be the total cost involved in the construction?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) to (c) A proposal for the construction of a fishery harbour at Paradeep under a Central Scheme at an estimated cost of Rs. 28 34 crores was approved by the Government of India in February, 1990. The Paradeep Port Trust who would be constructing the fishery harbour are presently engaged in completing the formalities to be fulfilled before the commencement of the

construction. The actual date of commencement of construction is riot fixed. However, the construction of the harbour is expected to be completed within 4 years from the date of sanction by the Government of India.

Representation for banning of smoking in trains

1116. SHRI SHAMIM HASHMI: Will the Minister of RAILWAYS be pleased to state whether Government have received any representation from Voluntary Health Association of India for banning smoking in trains and use of vast closed circuit TV systems of the Railways and if so, the action taken so far?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): Even though there is no representation of Voluntary Health Association of India on record of the Ministry of Railways, certain representations for banning of smoking in trains have been received. Existing policy is that no person is permitted to smoke in a railway compartment without the Consent of his fellow passenger in the same compartment. Besides, smoking has been prohibited in the suburban trains and in airconditioned area of AC sleeper and AC Cars. In second class, earmarking of one sleeper coach for non-smokers is being experimented on some trains. So far, use of CCTV system has not been made for this purpose.

Atrocities on SC/ST

1117. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of WELFARE be pleased to state what is the number of cases of crimes and excesses committed against Scheduled Castes and Scheduled Tribes in each quarter of 1989 and the first quarter of 1990?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): Information is given in two Statements (Statement-I for Scheduled Castes and Statement-II for Scheduled Tribes), attached. [See Appendix CLIV Annexure No. 53 and 54].